

(e) Section 6(1) of the Inter State River Water Disputes Act, 1956 provides that the Central Government shall publish the decision of the Tribunal in the Official Gazette and the decision shall be final and binding on the parties to the dispute and shall be given effect to by them.

Accordingly, the decisions given by Narmada Water Dispute Tribunal, Godavari Water Dispute Tribunal and previous Krishna Water Dispute Tribunal were notified on 12.12.79, 7.7.80, 31.5.1976 respectively.

Strategies of water availability

1474. SHRIMATI SHOBHANA BHARTIA:
PROF. ALKA BALRAM KSHATRIYA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government has recently convened a meeting of Secretaries from the States to discuss strategies of water availability in view of below normal rainfall during the current monsoon season;

(b) if so, the details of discussions held and outcome thereof;

(c) whether any instructions have been given to States to ensure steps to provide water in the needy areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA):
(a) The Ministry of Water Resources did not convene any "meeting of Secretaries from the States to discuss strategies of water availability in view of below normal rainfall during the current monsoon season". However, the annual meeting of Principal Secretaries/Secretaries — in-charge of Irrigation, Water Resources and Command Area Development Departments of the States/UTs was held on 24.06.2009 to discuss the progress in respect of ongoing schemes/Programmes. The agenda for the meeting include; (i) Accelerated Irrigation Benefits Programme and related issues; (ii) Flood Management; (iii) Command Area Development and Water Management; (iv) Ground Water Management; (v) Repair, Renovation and Restoration of Water Bodies; and (vi) Externally Aided Projects. In view of the said position, it would be observe that the subjects for discussion in the meeting of Principal Secretaries/Secretaries were different from than those mentioned in the Question.

(b) to (d) Do not arise.

Inter-State river water disputes

1475. DR. K. MALAISAMY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government is pretty serious to solve the problem of Inter-State River Water Dispute;